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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 26th March, 1980

NOTIFICATION  
(INCOME-TAX)

No.3226(F.No.187/13/79-II(AI)): In exercise of the powers conferred by Sub-Section (1) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Notification No.697(F.No.187/2/74-II(AI) dated 20.7.1974 as amended from time to time:-

"The entry Central Circle-IV, Pune, shall be inserted under Column 3 against S.No.19A in respect of the charge of the Commissioner of Income-tax, Pune-II, Pune."

This notification shall take effect from 26.9.79.

Sd/-  
( B.M. SINGH )  
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

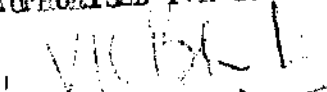
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AUTHORISED FOR ISSUE

  
( V.K. BEATHIA )  
ASSISTANT DIRECTOR OF INSPECTION(RS&P).

No.CC/II(AI)/3027/964/RSP/80.

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